

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 146 of 2020**

**In the matter of:**

**Ammana Bio Pharma Ltd. & Ors.**

**....Appellants**

**Vs.**

**Mr. B.R. Jayaram & Anr.**

**....Respondents**

**Present**

**For Appellants: Mr. Mithun Shashank & Mr. Rajashekar Rao Salvaji,  
Advocates.**

**For Respondents: Mr.Y. Suryanarayana, Advocate for R-1.**

**ORDER**  
**(Virtual Mode)**

**14.09.2020:** It is represented on behalf of the Respondent No. 1 by the Learned Counsel Mr. Suryanarayana that at Page 739 of the Appeal Paper Book in I.A. No. 2124 of 2020 in Company Appeal (AT) No. 146 of 2020 Mr. G. Janardhan Reddy has sworn to an Affidavit stating that 'he is well conversant with the facts and circumstances of the present case and thereby competent to depose to this affidavit'. Also, that there is no averment in the said Affidavit in I.A. No. 2124 of 2020 to the fact that he had sworn to the Affidavit on behalf of the other Appellants and according to the Learned Counsel for First Respondent this is an infirmity. Further, the Address, in his sworn Affidavit, is mentioned as Telangana, 500010, presently at New Delhi. But the said Affidavit was attested by Advocate/ Notary Mr. S. Parikshith at Hyderabad (vide at Page No. 740). Another infirmity pointed out by the Learned Counsel for Respondent No. 1 is that in the 'Vakalat' filed on behalf of the Appellants (vide at Page No. 754, Volume No. III) only the Managing

Director of Ammana Bio Pharma Limited had signed, apart from the signature of one Mr. K. Sreedhar Reddy and one Mr. C B Mouli. At this stage, the Learned Counsel for the Appellants Mr. Raja Shekar Rao Salvaji seeks time to rectify the defects, as pointed out by the Learned Counsel for the Respondent No. 1. In this regard, this Tribunal, after taking note of Submissions made on behalf of the Appellant, deems fit and proper to grant two weeks' time to the Appellants to rectify the defects as pointed out Supra. Also, that the Learned Counsel for the Appellants is directed to serve the proper copy of the relevant papers to the Learned Counsel for the Respondent No. 1 three days before the next hearing date.

The Registry is directed to List the matter on **6<sup>th</sup> October, 2020**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

*Sim/nn*